

[Secretary]

Powers) Act, 1965, the following modification be made by the President in the Kerala University (Amendment) Act, 1966 by enacting an amending Act:—

### Section 3

In clause (a) of sub-section (2) of section 3 for the words 'for the period for which it has been made' substitute the words 'for the period of one year from the date of appointment.';

is mentioned in sub-rule (2) as follows:

"Thereafter, on the House agreeing to the report on a motion made by a member of the Committee the amendments to the rules as approved by the House,...." and so on.

I would like to know whether that will apply here or rather, sub-rule (3), will apply.

**Mr. Speaker:** Sub-rule (3) will come in if notice of such amendment has not been given within seven days etc.

**Shri Hari Vishnu Kamath:** I know.

**Mr. Speaker:** That period—seven days—has been taken.

**Shri Hari Vishnu Kamath:** The difficulty that I experience is this. I gave amendments to the second report. I would like to know, therefore, whether this third report is a sort of continuation of the second report and is the final report regarding that. In that case, the motion will have to be made. Otherwise, we have to give notice of amendments within seven days under sub-rule (3).

**Mr. Speaker:** I think this should be the final report.

**Shri Hari Vishnu Kamath:** Then I suppose the motion has to be made.

**Mr. Speaker:** Yes.

11.29 hrs.

### RULES COMMITTEE THIRD REPORT

**Shri Krishnamoorthy Rao (Shimoga):** Sir, I lay on the Table under sub-rule (2) of rule 331 of the Rules of Procedure and Conduct of Business in Lok Sabha, the Third Report of the Rules Committee.

**Shri Hari Vishnu Kamath (Hoshangabad):** Sir, on a point of clarification may I invite your attention to rule 331, sub-rules (i) and (ii)? The Phraseology used somewhat different. It says that the recommendations of the Rules Committee shall be laid on the Table of the House and within a period of seven days, amendment to these rules should be given notice of by Members. Sub-rule (2) refers to the final report of the Committee. I suppose it means the final report so far as this particular set or instalment is concerned. You have called it the third report. The second report was the last one. I would like to know whether the third report which has come—this is the third report in the four-year term, I believe—is really the final report with regard to the second report which was laid on the Table of the House some days ago. It

11.31 hrs.

### BUSINESS OF THE HOUSE

**The Minister of Parliamentary Affairs and Communications (Shri Satya Narayan Sinha):** With your permission, Sir, I rise to announce that Government Business in this House on